

these four, would be in a position to start colleges this year.

(C) Delhi Administration College	400
Shyam Lai College • •	37°
Ram Lai Anand College •	180
TOTAL •	

**PROVISION OF BASIC AMENITIES IN
INDERPURI COLONY, NEAR PUSA INSTITUTE**

55. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when the colony called Inderpuri near Pusa Institute in Delhi was started and the authorities by whom it has been recognised and whether the building plans are being passed by the Corporation; and

(b) when the elementary civic amenities such as drinking water, roads, electricity and underground sewage will be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Inderpuri Colony was sanctioned by the erstwhile West Delhi Municipal Committee. The plan of the colony was subsequently approved by the erstwhile Delhi Development (Pte) Joint Authority in October, 1957. The Standing Committee of the Delhi Municipal Corporation approved the development of the colony at its meeting held on 14th July, 1961. The Delhi Municipal Corporation passes the building plans after the payment of the development charges at the rate of Rs. 5.25 per sq. yd. of the area of the plot.

(b) These amenities will be made available by the Delhi Municipal Corporation when at least 75 per cent of the development charges as levied have been collected.

Transferred from the 2nd June, 1964.

INCOME-TAX APPELLATE TRIBUNAL

77. SHRI BABUBHAI M. CHINAI: Will the Minister of LAW be pleased to state:

(a) whether the Chief Justice of India has suggested the abolition of the Income-tax Appellate Tribunal and the transfer of appeals to the High Courts; and

(b) if so, what is the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBU-DHENDRA MISRA): (a) and (b) The Chief Justice of India in the course of his inaugural speech at the Conference of Members of the Income-tax Appellate Tribunal on 28th March, 1964 expressed the view that it would be more satisfactory if the appeals on fact, and law which are at present entertained by the Income-tax Appellate Tribunal are transferred to the High Courts in the different States. The suggestion is being examined by Government.

**ACQUISITION OF VACANT PLOTS BY
GOVERNMENT**

78. SHRI BABUBHAI M. CHINAI: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that Government have notified that vacant plots would be acquired in Delhi if houses were not constructed within a year;

(b) if so, whether this holds good in undeveloped areas like Inderpuri, etc., where elementary municipal facilities are not yet available; and

(c) whether cement permits for the construction of houses have been refused by the Corporation on the ground of cement shortage?